

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical hearing)

ITEM No.20
IA Nos.413/2024 & 306/2024 in
C.P. (IB) No.157/BB/2019

IN THE MATTER OF:

Meditek Systems ... Petitioner
Vs.
M/s. Panacea Hospitals Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 28.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Mrs. P. Chitra Nirmala
For R-3, R-6 & R-15 in IA 413/2023 : Shri S. Vivekananda

ORDER

I.A. No.306 of 2024:

1. The present Application has been filed by the Liquidator seeking to take on record the Final Progress Report for the Period from 31.01.2022 to 02.03.2024.
2. Heard the Ld. Counsel for the Applicant/Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the Final Progress Report for the Period from 31.01.2022 to 02.03.2024.
4. Accordingly, **I.A.No.306 of 2024 is disposed of.**

I.A. No.413 of 2023:

1. Heard the learned Counsels for the parties.
2. Pleadings are complete.
3. List the matter on **05.08.2024.**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Puja